

MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) A statement regarding Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1990-91.

(ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year, 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1520/92]

**Notifications under Employees' State Insurance Act, 1948 and Annual Report of and Review on the working of the Central Board for workers Education for 1990-91 with Statement for delay etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:—

(i) The Employees' State Insurance (General) (Third Amendment) Regulations, 1991 published in Notification No. N-12/

13/2/91 P & D in Gazette of India dated the 21st December, 1991.

(ii) The Employees' State Insurance (General) (Fourth Amendment) Regulations, 1991 published in Notification No. N-12/13/2/91 P & D in Gazette of India dated the 28th December, 1991. [Placed in Library. See No. LT-1521/92]

(2) A statement (Hindi and English versions) on action taken or proposed to be taken on Convention No. 160 and Recommendation No. 170 adopted by 71st Session of the International Labour Conference (June, 1985). [Placed in Library. See No. LT-1522/92]

(3) A statement (Hindi and English versions) on action taken or proposed to be taken on the Convention and Recommendation adopted by the 72nd session of the General Conference of the International Labour Organisation (June, 1986). [Placed in Library. See No. LT-1523/92]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1990-91 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education for the year 1990-91.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned

at (4) above. [Placed in Library. See No. LT-1524/92]

13.02 hrs.

### ESTIMATES COMMITTEE

#### Eleventh Report

[*English*]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): I beg to present the Eleventh Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Eleventh Report of the Committee (9th Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division) — Manpower Requirements in Nationalised Banks.

13.02 1/2 hrs.

#### PETITION RE: GRANT OF INDIAN CITIZENSHIP TO THE CHAKMA AND HAZONG TRIBALS OF ARUNACHAL PRADESH

[*Translation*]

SHRI LALIT ORAON (Lohardaga): I beg to present a petition regarding grant of Indian Citizenship to the Chakma and Hazong tribals of Arunachal Pradesh, signed by Shri Uttam Chakma, resident of B-5/67, Safdarjung Enclave, New Delhi.

13.03 hrs.

### MATTERS UNDER RULE 377

[*English*]

- (i) **Need for construction of a new Airport in Cochin**

SHRI P.C. CHACKO (Trichur): Naval Aerodrome at Cochin is being used by the Civil Aviation Department for domestic op-

erations but no improvement has been made to Cochin Airport for the last 15 years.

Air Buses or any other big aircraft cannot land at Cochin airport and small aircraft now operating cannot meet the traffic requirements of Cochin. Cochin is not only a central place of the State of Kerala, but also a place of tourist importance. Considering the vast tourist potential of the State, expansion of Cochin Airport may be considered on a top priority.

As decided in a meeting with the Minister of Tourism and Civil Aviation on 14-9-1991 the District Collector of Emakulam has submitted three proposals for a new Airport at Cochin.

The main objection of the Ministry of Civil Aviation for this new Airport was due to paucity of funds. Therefore, it is suggested that a set up with NRI participation on the pattern of Konkon Railway Board be considered for the construction of the Cochin Airport and the Central Government should take immediate steps in this regard.

- (ii) **Need to recognise 'Vaimiki' and 'Boya' tribes in Karnataka as Scheduled Tribes**

SHRI GANGADHARA SANIPALLI (Hindupur): Vaimikis, Boyas tribes in South were primarily leading a semi-nomadic life with huntings and fruit gathering as their occupations. But even four decades after independence their social and economic life has not improved much. Recognising this fact, the Karnataka Government gave them the status of scheduled tribes.

I urge on the Central Government also to provide them scheduled tribes status.

- (iii) **Need for early construction of an oil depot at Aonla, Uttar Pradesh**

[*Translation*]

SHRI RAJVEER SINGH (Aonla): Mr.